



सीमाशुल्क अग्रिम विनिर्णय प्राधिकरण
CUSTOMS AUTHORITY FOR ADVANCE RULINGS
नवीन सीमाशुल्क भवन, बेलाई इस्टेट, मुंबई - ४०० ००९
NEW CUSTOM HOUSE, BALLARD ESTATE, MUMBAI - 400
001
ई-मेल/E-MAIL: cus-advrulings.mum@gov.in

The ^{12th} of January, 2024
Order No. CAAR/Mum/ARC/01/2024
In

Application No: CAAR/CUS/APPL/119/2023-O/o Commr-CAAR-Mumbai

Name and Address of the Applicant:

M/s Mayur Glass Industries, Autonagar Sub
Post Office, B-9 & 10, Black B, Unnamed
Road, Auto Nagar, Visakhapatnam, Andhra
Pradesh, 530012.

ORDER

M/s Mayur Glass Insustries (applicant, in short) has filed an application on 12.07.2023, seeking an advance ruling under section 28-H of the Customs Act, 1962 from the Customs Authority for Advance Rulings, Mumbai (CAAR, in short). The applicant was seeking advance ruling as to for the classification of import of product "Clear Float Glass".

2. A personal hearing was held in the office of CAAR, Mumbai on 10.01.2024, wherein the authorised representative Shri Gokul Raj, Advocate of M/s Mayur Glass Insustries appeared through online video conferencing and requested for the withdrawal of the application for advance rulings.

3. Regulation No. 20 of the Customs Authority for Advance Rulings Regulations, 2021 (as amended vide Notification No. 63/2022-Cus. (NT) dated 20.07.2022, w.e.f. 25.07.2022) is reproduced as under for ready reference:

"Withdrawal of application"-

The applicant may withdraw his application at any time before an advance ruling is pronounced."

4. In the instant case an Advance Ruling is not yet pronounced. In view of the forgoing facts on the record and in exercise of the powers vested in me vide Regulation 20 of the Customs Authority of Advance Rulings Regulation, 2021, I hereby grant leave for withdrawal of the said application for advance ruling on the request of the applicant.

5. Application disposed of as withdrawn.



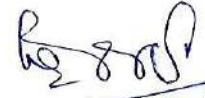
(Prabhat Kamal Rameshwaram)
Customs Authority for Advance Rulings
Mumbai

F. No. CAAR/CUS/APPL/119/2023-O/o Commr- CAAR-Mumbai

Dated: 12.01.2024

This copy is certified to be a true copy of the ruling and is sent to:

1. M/s Mayur Glass Industries, Autonagar Sub Post Office, B-9 & 10, Black B, Unnamed Road, Auto Nagar, Visakhapatnam, Andhra Pradesh, 530012.
Email: mayurglassindustries22@gmail.com
2. The Commissioner of Customs, Chennai-II (Import), Customs House, 60, Rajaji Salai, Chennai-600 001
Email: commr2-cuschn@gov.in, chennai-importoffice@gov.in
3. The Customs Authority for Advance Rulings, 5th Floor, NDMC Building, Yashwant Place, Satya Marg, Chanakyapuri, New Delhi-110021.
Email: cus-advrulings.del@gov.in
4. The Principal Chief Commissioner of Customs, Mumbai Customs Zone-I, Ballard Estate, Mumbai -400001. Email: ccu-cusmum1@nic.in
5. The Member (Customs), Central Boards of Indirect Taxes & Customs, North Block, New Delhi-110001.
Email: mem.cus-cbec@nic.in
6. The webmaster, Central Boards of Indirect Taxes and Customs
Email: webmaster.cbec@icegate.gov.in
7. Guard File.



12.01.2024

(V. M. Sobhan Sindhu)

Secretary

Customs Authority for Advance Rulings,
Mumbai